

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

IA 2648/2024 In C.P. (IB)/655(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **SUDHAR INDUSTRIES VS DHARA**
TECHNOSYSTEM LLP

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2648/2024-

1. Mr. Rushikesh Dusane, Advocate appeared for the Applicant.
2. The present application is filed by the RP under Section 60(5) of IB Code, 2016 seeking extension of 60 days by CIRIP.
3. Ld. Counsel for the Applicant seeks extension of 60 days from the date of 07.05.2024 to 06.07.2024. The Applicant submits that to facilitate thorough deliberation and negotiation upon the Resolution Plan, it is imperative to extend the CIRP period by an additional 60 days thereby extending it until July 7, 2024. This extension is essential to ensure of the Resolution Plan, in line with the objectives of the sacrosanct Code and to enable the Applicant to file necessary application seeking sanction of resolution plan from this Tribunal in the event same is approved by the members of CoC.

4. In view thereof, extension of extension of 60 days from the date of 07.05.2024 to 06.07.2024.

5. Accordingly, **IA No. 2648/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
Neeraj

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)